

THE TEA COMPANIES (ACQUISITION AND TRANSFER
OF SICK TEA UNITS) AMENDMENT ACT, 1991

No. 56 OF 1991

[21st December, 1991.]

An Act to amend the Tea Companies (Acquisition and Transfer
of Sick Tea Units) Act, 1985.

BE it enacted by Parliament in the Forty-second Year of the Republic
of India as follows:—

1. This Act may be called the Tea Companies (Acquisition and
Transfer of Sick Tea Units) Amendment Act, 1991.

Short
title.

2. Section 16 of the Tea Companies (Acquisition and Transfer of
Sick Tea Units) Act, 1985 shall be renumbered as sub-section (1) thereof
and after sub-section (1) as so renumbered, the following sub-
section shall be inserted, namely:—

Amend-
ment of
section
16 of Act
37 of 1985.

“(2) Notwithstanding anything contained in sub-section (1), all
the claims preferred before the Commissioner after the period or the
further period specified in that sub-section but on or before the 27th
day of July, 1989, shall be deemed to have been validly preferred.”.